

FIR No.: 08/18  
U/s 279/337/427 IPC  
PS- Sadar Bazar  
State Vs Manjeet  
Case No. 13624/18

26.06.2020

(Through Video Conferencing at 11.20 am)

*This is an application for issuance of Robkar.*

Present : Mr. Rajesh Sharma, Id. Counsel for applicant/accused.

Mr. Rajesh Sharma, Ld. Counsel for applicant/ accused has submitted that driving license of accused/applicant Manjeet is lying in the judicial file. He requested that necessary robkar/ acknowledgement may be given in this regard.

Heard. Application is allowed.

Ahlmad is directed to issue necessary robkar/ acknowledgement in this regard. The printout of the application and the order be kept for records and be tagged with the main case file. One copy of the order be uploaded on CIS.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/26.06.2020

DD No.: 48A  
PS- Civil Lines  
State Vs Vijay Tyagi

26.06.2020

(Through Video Conferencing at 12.20 pm)

*This is an application for preserving the call details.*

Present : Mr. Jagvinder Singh, Id. Counsel for applicant Rajesh Sharma.

Reply of IO filed through e-mail.

Ld. Counsel for applicant requests for preservation of call detail made to PCR on 20.06.2020 at 09:45 pm to 10:03 pm by complainant from her mobile number 9811619737.

Heard. Perused. Application is allowed.

The SHO/IO is directed to obtain the above stated call details as per rules.

The concerned DCP PCR is also directed to preserve the above stated call details as per rules.

One copy of order be uploaded on Delhi District Court website. Copy of order be sent to the e-mail of applicant and SHO PS Civil Lines. Copy of order be also sent to the e-mail of DCP PCR for compliance.

The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/26.06.2020

FIR No.: 183/17  
PS- Civil Lines  
State Vs Amit Gautam  
Case No. 10989/18

26.06.2020

*File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.*

Present : Ld. APP for the State.

None.

Ld. Counsel for accused has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue on the point of charge in this matter. So, no effective hearing can take place.

At request, be put up for arguments on the point of charge on

24.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/26.06.2020

FIR No.: 247/16  
PS- Sadar Bazar  
State Vs Ashfaque and others.  
Case No. 5696/19

26.06.2020

*File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.*

Present : Ld. APP for the State.

None.

Ld. Counsel for accused Rashid has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue on the point of charge in this matter.

Further, mobile numbers of counsels of accused Ashfaque and Afaque are not mentioned on the vakalatnama. So, no effective hearing can take place.

Be put up for arguments on the point of charge on 24.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/26.06.2020

FIR No.: 285/16  
PS- Civil Lines  
State Vs Tarun Kumar  
Case No. 10313/18

26.06.2020

File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State.

None.

Ld. Counsel for accused has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue on the point of charge in this matter. So, no effective hearing can take place.

At request, be put up for arguments on the point of charge on

24.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/26.06.2020

FIR No.: 285/16  
PS- Civil Lines  
State Vs Tarun Kumar  
Case No. 10313/18

26.06.2020

*File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.*

Present : Ld. APP for the State.

None.

Ld. Counsel for accused has been contacted through mobile phone by the Ahlmad of the Court. Ld. Counsel seeks time to argue on the point of charge in this matter. So, no effective hearing can take place.

At request, be put up for arguments on the point of charge on

24.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/26.06.2020

FIR No.: 318/08  
PS- Civil Lines  
State Vs Lalit etc.  
Case No. 297073/16

26.06.2020

*File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.*

Present : Ld. APP for the State,

None.

Mobile number of counsel of accused is not mentioned on the vakalatnama. So, no effective hearing can take place.

Be put up for arguments on the point of charge on 24.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/26.06.2020